# BEFORE THE NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH, AT HYDERABAD

CA No. 20 of 2010

In

CP No. 27/2009

(TP No.37/HDB/2016)

Date of Order: 17.11.2016.

#### Between:

 Om Shiv Shakti Iron Industries Private Limited 19-2-226, Miralam Tank Road, Bahaurpura, Hyderabad-500064

...Applicant

#### AND

- Mr. Arun Kumar Kedia
   Plot No.370, Road No.24,
   Jubilee Hills, Hyderabad-500034
- 2. Arun Kumar Kedia (HUF)
  Represented by its Karta

CF THE ORGINAL Plot No.370, Road No.24,

Jubilee Hills, Hyderabad-500034

Mrs. Seem Kedia
 Plot No.370, Road No.24,
 Jubilee Hills, Hyderabad-500034



...Respondents

Counsel for Applicant:

Shri L Ravichander Shri Milind Gokhale

Authorised representative for Respondents:

Shri S. Chidambaram, PCS

## CORAM:

Hon'ble Mr. Rajeswara Rao Vittanala, Member (J)

Hon'ble Mr. Ravikumar Duraisamy, Member (T)

## **ORDER**

# (As per Rajeswara Rao Vittanala, Member (J)

- 1. This application was initially filed before the Hon'ble Company
  Law Board, Chennai Bench, Chennai. Since the NCLT Hyderabad
  Bench has been constituted for the cases pertaining to the States of
  Andhra Pradesh and Telangana, the case is transferred to
  Hyderabad Bench. Hence, we have taken the case on records of
  NCLT, Hyderabad Bench and deciding it.
- 2. The Company Application bearing No. CA No.20 of 2010 has been filed by the respondent of main CP by seeking to modify the order dated 31-03-2009 and permit the company to allot shares to investors in accordance with the share value and pass such other order (s) as are deemed fit and proper in the circumstances of the case.
- Heard Shri L. Ravichander, Senior Counsel for applicant and Shri
   Chidambaram, PCS for respondents.
- 4. The Learned Senior Counsel for the Applicants/Respondents submits that he would be satisfied, if the main Company Petition is taken up for final hearing by fixing a specified date.

- 5. In view of the above circumstances, CA No. 20 of 2010 is disposed of by directing to post the Company Petition for final hearing on 30.11.2016
- 6. Both the representatives agreed that they will not seek any further adjournments on 30.11.2016

Sd/-RAVIKUMAR DURAISAMY MEMBER (TECH) Sd/RAJESWARA RAO VITTANALA
MEMBER (JUDL)

V. Annapooyna
V. ANNA POORNA
Asst. DIRECTOR
NCLT, HYDERABAD - 68

CERTIFIED TO BE TRUE COPY OF THE ORGINAL

